GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:654
ANSWERED ON:27.02.2013
SC ST CANDIDATES AGAINST VACANT POST
Chavan Shri Harischandra Deoram

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Scheduled Castes (SCs) and Scheduled Tribes (STs) candidates who have qualified against open posts for promotion cannot be adjusted against the vacancies meant for Scheduled Castes and Scheduled Tribes;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether the Government proposes to take any concrete steps to do justice to the SC and ST candidates in this regard; and
- (e) if so, the details thereof?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (SHRI V. NARAYANASAMY)

(a) to (e): The Supreme Court in the matter of R.K.Sabharwal v/s. State of Punjab has held that reserved category candidates who are appointed/promoted in Government jobs on their own merit shall be adjusted against unreserved quota and reservation quota vacancies shall be filled in addition to the above. The Central Government has been following the principle laid down by the Supreme Court.